

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:4044  
ANSWERED ON:30.04.2012  
POLLUTION BY INCINERATORS  
Jeyadural Shri S. R.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether a large number of the incinerators have been set up in violation of environmental pollution norms as they are not equipped with the Air Pollution Control Devices (APCD);
- (b) if so, the details thereof; and (
- (c) the steps taken or proposed to be taken in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)to(c). A number of incinerators are installed at common facilities for disposal of hazardous waste, bio-medical waste and municipal solid waste. Besides, such incinerators are also installed in hospitals and individual industries. Emission standards have been notified for various types of incinerators, compliance of which is to be ensured by respective State Pollution Control Boards/Pollution Control Committees. Incinerators are required to install air pollution control devices (APCD) so as to control air pollution at source and to comply with the notified standards. Two incinerators installed at individual industries, one each in Hyderabad and Vadodara, have recently been found not complying with the standards by Central Pollution Control Board (CPCB). Directions in these cases have been issued under relevant provisions of the Environment (Protection) Act, 1986 and Air (Prevention and Control of Pollution) Act, 1981.